## GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:3747 ANSWERED ON:16.12.2011 "ACCOUNTS OF LEGISLATIVE BODIES" Ray Shri Rudramadhab

## Will the Minister of FINANCE be pleased to state:

- (a) whether the accounts of Legislative bodies both at Centre and State levels are subject to audit by the Government;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the steps proposed to be taken to monitor the heavy expenditure being incurred by the Legislative bodies in the country?

## **Answer**

MINISTER OF STATE FOR FINANCE (SHRI NAMO NARAIN MEENA)

- (a) Yes, Sir.
- (b) These bodies are audited under section 13 of CAG's (DPC) Act, 1971.
- (c) Not applicable.
- (d) This expenditure is audited as per the risk based annual audit plans of the concerned audit office.